

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:151
ANSWERED ON:22.02.2013
ADULTERATION OF FOOD ITEMS
Maadam Shri Vikrambhai Arjanbhai

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government proposes to reward the whistle blowers who expose or provide information against those indulging in adulteration of food items;
- (b) if so, the details thereof; and
- (c) the other steps taken by the Government to enforce relevant provisions to curb the adulteration in food items?

Answer

MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) & (b) Food Safety and Standards Authority of India has drawn up a reward scheme for information on cases of Mislabeled Food and Misleading Advertisements/Extravagant Claims, which is also uploaded on FSSAI website www.fssai.gov.in. The scheme has been finalized within the scope of section 95 of the Food Safety and Standards Act, 2006.

(c) To curb the menace of food adulteration, regular surveillance, monitoring & sampling of food products are undertaken by State/UT Governments under Food Safety and Standards Act, 2006 and Rules & Regulations made thereunder. Food Safety and Standards Authority of India (FSSAI) issues advisories also from time to time to State/UT Governments to check the adulteration in food products, and to file prosecutions wherever required. FSSAI also conducts awareness workshop / Training programme on Food Safety, involving Non-Government Organisations (NGOs), Public Health Department of State Government who have experience and presence in the field. A national Food Safety Helpline (1800 11 21 00) has also been started for having direct interface/communication linkages with the stakeholders in the food chain including the regulators, other government agencies, manufacturing associations, municipal bodies, NGOs, consumers, etc.